

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.104 - C.P.(IB)/73(AHM)2021  
With  
ITEM No.105 - IA/160(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Rishi Kamlesh Agarwal

.....Respondent

**Order delivered on 19/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Tanmay Kelkar, Proxy Advocate i/b.  
: Mr. Aniruth Purusothaman, Advocate  
For the Respondent : Mr. Aditya Mehta, Advocate

**ORDER**

This is an application filed by the applicant / financial creditor under Section 95 of the Insolvency and Bankruptcy Code, 2016 for initiation of Insolvency Resolution Process against the Respondent/Guarantor.

In compliance with the last order dated 12.02.2024, an additional affidavit has been filed by the Counsel for the applicant, which is taken on record.

Learned Counsel for the respondent wishes to file written submissions to rebut additional documents under diary No. D 1368 dated 17.02.2024. Learned Counsel for the applicant also wishes to file a written submission. Let the same be filed by both sides, within a period of three days from the date of this order.

We have heard the Learned Counsels for both the sides and perused the records.

**The order is reserved.**

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**